

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.03
CAA-89(ND)/2021

IN THE MATTER OF:

M/s. Six Sigma Software Pvt. Ltd. And KMG Infotech Pvt. Ltd.APPLICANT

SECTION
U/s 230-232

Order delivered on 11.08.2021

CORAM:

SHRI P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)


PRESENT:

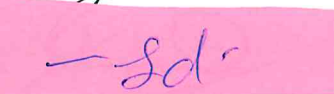
For the Appellant :
For the OL : Ms. Hemlata Rawat Adv. for OL
For the PCS : Mr. Alok Kumar Tripathi PCS

ORDER

Heard the submissions made by the Counsel for the Petitioners. This is a Second Motion De-merger Proposal. The Petitioners are directed to furnish fresh opinion from the Chartered Accountants clearly denoting the fact that the proposed Accounting Treatment to be followed is in compliance to the Accounting Standards notified under Section 133 of the Companies Act. Let this matter be posted after five days.

List the matter on 24.08.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)